

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:230
ANSWERED ON:22.11.2011
REVIEW OF CCA DECISIONS
Ram Shri Purnmasi

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) The decisions taken by the Cabinet Committee on Accommodation (CCA) during the last three years;
- (b) The number of decisions of CCA pending for implementation;
- (c) Whether a decision taken by CCA can be reviewed;
- (d) If so, the procedure thereof and the details of the authority competent to stay or review the decisions of the CCA ; and
- (e) The details of the CCA decisions reviewed or stayed so far alongwith the reasons therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

- (a): During the last three years, the Cabinet Committee on Accommodation (CCA) has decided 221 cases.
- (b): As on date 11 decisions of Cabinet Committee on Accommodation are pending for implementation in Directorate of Estates, Ministry of Urban Development.
- (c): Yes, Madam.
- (d): In terms of Rule-6 (6) Government of India (Transaction of Business) Rules 1961, Cabinet may review or stay the decisions taken by CCA.
- (e): No CCA decision has been reviewed or stayed during the last three years by the Cabinet.